amendments in the Bill were made to provide for afforestation as an activity which could be undertaken under CSR; and

(c) if so, the details thereof and the action taken in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) As per the information received from the Nodal Department *i.e.* Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises, the details of Corporate Social Responsibility (CSR) funds allocated by Central Public Sector Enterprises (CPSEs) for afforestation projects in various States/UTs are not maintained centrally by them.

(b) and (c) The Parliamentary Standing Committee on Science and Technology. Environment and Forests has recommended to make a provision in the Companies Bill, 2012 for earmarking 50% of the 2% of the net profit of the companies under CSR activities to invest exclusively for afforestation. Accordingly, Ministry of Environment and Forests vigorously took up this issue with the Ministry of Corporate Affairs for incorporating the above recommendations while framing the rules/guidelines thereunder, to channelize sizable investments dedicated to the cause of tree plantation especially in suitable non-forest lands to improve the forest and tree cover in the country.

The Companies Act, 2013 has since been passed by both the Houses of the Parliament and also assented to by the President of India and as intimated by the Ministry of Corporate Affairs, item (vi) of Schedule-VII of the Act allows the companies to include activities relating to "Ensuring environmental sustainability" in their CSR policies.

## Plan to protect coastal districts

1656. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that lakhs of trees have been destroyed in sea shore and coastal areas in 1999 tsunami and 2013 phailin;
- (b) whether Government has any plan to implement the projects of mangrove trees and jhaun trees in all 480 km. coastal line of Odisha along with sea embankment to protect the coastal districts people from cyclone, tsunami, super cyclone, tornado and phailin, and all natural calamities; and
- (c) whether there is any plan estimate and whether it is included in the Twelfth Five Year Plan, if so, the details thereof?

Written Answers to

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) The Government is aware that large number of trees have been destroyed in the sea shore and coastal areas in 1999 Tsunami and Phailin of 2013.

(b) and (c) The Ministry has a Centrally Sponsored Scheme on Conservation and Management of Mangroves and Coral Reefs in the country. On a nation-wide basis, 38 sites for Mangroves have been identified for planting of mangroves and their conservation and management. The State-wise list is given in Statement (*See* below).

Under the Scheme, 100% central assistance is extended to Coastal States/Union Territories (including Odisha), who so request, for implementation of their approved Management Action Plans which comprise components such as Survey and Demarcation, Afforestation and Restoration of Mangroves, Alternate and Supplementary Livelihoods, Protection Measures, Education and Awareness etc. The outlay for the Twelfth Five Year Plan under the Scheme is Rs. 50.00 crores with an annual allocation of Rs. 10.00 crores.

During the year 2011-12, 2012-13 and 2013-14, an amount of Rs. 150.24 lakhs has been released to the State Government of Odisha under the Scheme.

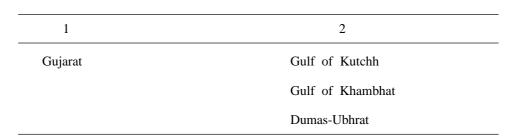
The State-wise list of 38 sites identified for planting of mangroves and their conservation and management

Statement

State/Union Territories	Mangrove Sites
1	2
West Bengal	Sunderbans
Odisha	Bhaitarkanika
	Mahanadi
	Subernarekha
	Devi-Kadua
	Dhamra
	Mangrove Genetic Resources Centre
	Chilka
Andhra Pradesh	Coringa
	East Godavari

52 Written Answers to [RAJYA SABHA] Unstarred Question
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1	2
	Krishna
Tamil Nadu	Pichavaram
	Muthupet
	Ramnad
	Pulicat
	Kazhuveli
Andaman and Nicobar Islands	North Andamans
	Nicobar
Kerala	Vembanad
	Kannur (Northern Kerala)
Karnataka	Coondapur
	Dakshin Kannada/Honnavar
	Karwar
	Manglore Forest Division
Goa	Goa
Maharashtra	Achra-Ratnagiri
	Devgarh-Vijay Durg
	Veldur
	Kundalika-Revdanda
	Mumbra-Diva
	Vikroli
	Shreevardhan
	Vaitarna
	Vasai-Manori
	Malvan



## Complaints of civil construction by DMRC

## 1657. SHRI JAI PRAKASH NARAYAN SINGH: SHRIMATI GUNDU SUDHARANI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that there is lot of complaints in the quality of civil construction by DMRC in the metro, including the pillars of Airport Metro Line;
- (b) how many complaints were received by Government from various quarters including the Members of Parliament;
- (c) the action taken by Government on the officials of DMRC for the shabby construction work carried out by DMRC including the Airport Metro Line; and
- (d) if not, the reasons for not taking any action against the officials wherein the lapses are so serious that it involves the safety of the passengers travelling metro?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) In the last two years, the Government has received two complaints one each from Shrimati Gundu Sudharani and Shri Jai Prakash Narayan Singh, Members of Parliament on the defects in the pillars of Airport Metro Line and two representations from Patparganj F.I.E. Entrepreneurs Association, Delhi on the poor workmanship by Delhi Metro Rail Corporation Ltd. (DMRC)

(c) The action taken by DMRC on the following faulty civil construction works are as under:—

## I. Sections under Operation

(i) Defect in the girder bearing system of the Airport Metro Express Link due to damage of the grout material used above and below the bearings at few locations

The Government constituted a two member Enquiry Committee, comprising Additional Member (Works), Railway Board, Ministry of